

(ILS), while the runways 09, 10 and 27 are equipped with Category I ILS. Lucknow Airport is provided with CAT-II ILS, while the airports at Jammu and Amritsar have been provided with CAT I ILS. In addition, ILS CAT I is also available at Jaipur, Varanasi, Khajuraho, Udaipur, Srinagar, Kanpur and Chandigarh airports.

(c) and (d) During routine air calibration of CAT-III ILS for runway 28, a minor deflection in the ILS signal was observed in the final landing phase on touchdown point on runway which did not meet the CAT-III requirements. This (signal deflection) was for a very short duration of time in seconds. However, as a precautionary measure from safety point of view, CAT-III ILS at runway 28 was temporarily restricted for CAT-II operation. However, ILS for runways 29 and 11 continued to serve as CAT-III.

This technical problem has since been rectified and ILS for runway 28 is operational as CAT-III *w.e.f.* 5th December, 2011.

Warangal Airport

*323. SHRIMATI GUNDU SUDHARANI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that after the feasibility study by the Airports Authority of India (AAI), Warangal Airport has been recommended for development/ operationalisation;

(b) if so, the details thereof; and

(c) the action plan prepared by the Ministry for starting operation of the above airport?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) Airports Authority of India (AAI) had appointed M/s RITES as Consultant to carry out a feasibility study of 33 non-operational airports of AAI and to ascertain the viability of their revival. Warangal airport in Andhra Pradesh is one of those airports which had been recommended for revival by M/s RITES. It was recommended that Warangal airport may be developed initially for ATR type of aircraft operations and later on, based on traffic requirements, the facilities may be further developed for making the airport fit for A 321 type of aircraft operations. Accordingly, AAI had prepared a Master Plan for this airport and had projected land requirement to the tune of 438 acres to the State Government of Andhra Pradesh. Further action is subject to handing over of the required land to AAI by the State Government free of cost and free from all encumbrances.

Utilization of funds by DIHM

*324. SHRI DILIPBHAI PANDYA: Will the Minister of TOURISM be pleased to refer to answer to Starred Question 338 given in the Rajya Sabha on 25 August, 2011 and state:

(a) whether the National Council of Hotel Management and Catering Technology (NCHMCT) and the Ministry of Tourism has monitored and ensured that the sanctioned amount of Rupees one crore to Delhi Institute of Hotel Management (DIHM) for procurement of additional equipment for the new campus has been properly utilized;

(b) if so, the details of the equipments procured out of the said amount; and

(c) if not, by when the equipment would be procured by DIHM?

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): (a) The Ministry of Tourism sanctioned Rs. 100.00 lakhs to the Delhi Institute of Hotel Management (DIHM) in March, 2007 for purchase of furniture and equipments. DIHM has assigned the work of procurement of equipments to Delhi Tourism Transportation Development Corporation.

(b) and (c) As reported by Delhi Institute of Hotel Management, work order for the supply of Kitchen equipment was placed on 12.12.2011 and the supplier given 30 days time for delivery. Work order for supply of computers and peripherals was placed on 19.09.2011 with delivery of 8 weeks. Work order for supply of restaurant articles has also been placed on 12.12.2011 with delivery time of 30 days.

The equipment required for house keeping and front office laboratories, furniture for the class rooms, labs and offices are being re-tendered.

Ministry of Tourism continuously monitors the progress of projects sanctioned to various State Institutes of Hotel Management (including the DIHM) for academic building, hostel and procurement of equipments etc.

Fixation of airfares

†*325. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the parameters to fix airfares of Air India and other private airlines are different;

(b) if not, whether the Minister is aware that the fare collected by private airlines was four times higher during the festivals of Diwali, Dusshera, Eid etc. this year;

(c) if so, the action taken against them by the Ministry; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) Air fares applicable for domestic airlines are determined by market forces and therefore are not fixed by Government. During festive period, air fares by domestic airlines are reported to have remained within the fare band upload by domestic airlines on their website and informed to Directorate General of Civil Aviation (DGCA).

†Original notice of the question was received in Hindi.